

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Civil Contempt Petition No.-110 of 2004
in
Original Application No. - 614 of 2004

Dated: This the 29th day of November, 2004

HON'BLE MRS. MEERA CHHIBBER, MEMBER(J)
HON'BLE MRS. ROLI SRIVASTAVA, MEMBER(A)

R.N.Singh, S/o Late Ram Pyare,
Section Engineer, N.E.Railway,
Bareilly City.

....Applicant.

By Adv. : Shri Sudama Ram

Versus

1. Shri Ashok Kumar, General Manager,
N.E.Railway, Gorakhpur.
2. Shri Kali Shanker, Divisional Railway Manager,
N.E.Railway, Izatnagar, Bareilly.
3. Shri Praveen Kumar, Divisional Mechanical
Engineer(C&W), N.E.Railway, Izatnagar,
Bareilly.
4. Shri Sandeep Rajbanshi, Sr. Divisional Mechanical
Engineer, N.E.Railway, Izatnagar, Bareilly.

.....Respondents.

By Adv. : Shri K.P.Singh

O R D E R

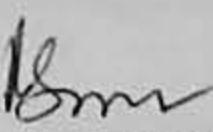
By Hon'ble Mrs. Meera Chhibber, J.M.

Applicant had filed this Contempt Petition
complaining that inspite of order dated 09.07.2004
passed by this Tribunal in O.A.No.614 of 2004 applicant
was spared by order of D.R.M. vide letter dated 21.7.04
without disposing off his representation.

2. We had accordingly issued notice to the respondent

returnable within 4 weeks. Today, when the matter was called out respondents filed their affidavit stating therein that the order dated 30.07.2004/ 02.08.2004 had been passed erroneously/inadvertently. However, as soon as it came to the notice, ~~that~~ the said order was withdrawn/cancelled vide order dated 11.10.2004(Annexure-I). It was further decided vide letter dated 08.10.2004 that applicant's transfer from Bareilly to Kashganj, issued vide order dated 07.5.2004, ~~should be~~ ~~has been~~ cancelled and applicant has been retained as Section Engineer at Bareilly City itself(Annexure-II). Further order was issued on 11.10.2004 whereby the period from 24.7.2004 to 18.8.2004 was treated as duty(Annexure-III). Respondents have, thus, submitted that they had not issued the order wilfully or intentionally to disobey the order of this Tribunal, but it was issued inadvertently, which has been corrected now. ^{16/12} ~~and~~ ^{also 12} Respondent offered his unconditional and unqualified apology ^{16/12} for the inconvenience. Apology, tendered by the respondents, is accepted because the order has already been complied with by the respondents.

3. In view of the above position, this contempt petition is dismissed, notices issued to the respondents are discharged.


Member (A)


Member (J)

Brijesh:-